



2026:AHC-LKO:20815

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1877 of 2026

Shailendra Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. U.P. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anand Dubey, Amit Tripathi
Counsel for Opposite Party(s)	:	G.A., Vikas Maurya

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1.Heard learned counsel for the applicant, Mr. Vikas Maurya, learned counsel for the injured who has filed vakalatnama which is taken on record, learned Additional Government Advocate for the State and perused the record.

2.It is alleged in the prosecution case that the informant Sub Inspector on receiving information on 26.12.2025 that the Anuj Shukla and Surya Pratap Singh and others are on fight for some land dispute reached in village Dharupur and found that the accused persons are involved in marpeed and they were threatening the other side to kill.

3.Learned counsel for the applicant submits that the applicant is innocent. He has been falsely implicated. The injured Upendra Shukla was medically examined and as per x-ray report, a hair fracture was seen on the left forearm. It is submitted that there are general and omnibus allegations against all accused persons, including the applicant. The applicant has explained criminal history of one case in para 25 of the bail application.

He further submits that the two co-accused Shahil Saroj and Shashank Saroj have been enlarged on bail vide order dated 11.3.2026 filed as Annexure No.SA-2 to the supplementary affidavit filed today which is taken on record.. The applicant is in jail since 27.12.2025.

It is further submitted that there is no possibility of the applicant of fleeing away after being released on bail or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

4.Learned A.G.A. and complainant's counsel opposed the prayer for bail.

5.Considering the facts and circumstances of the case, the fact that the applicant has explained criminal history, bail order of the co-accused, referred to above, arguments advanced by learned counsel for the parties, general allegation of assault has been made against the accused persons and there is no specific allegation, the period for which the applicant is in jail and without expressing any opinion on the merit of the case, I find it to be a fit case for enlarging the applicant on bail.

6.Let the applicant Shailendra Singh, involved in Case Crime No.294 of 2025 under sections 191(2), 115(2), 109(1) BNS, 324(5), 352, 351(3) BNS, P.S. Baghrai, district Pratapgarh be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

(i) The applicant will not tamper with the prosecution evidence during the trial.

(ii) The applicant will not pressurize/ intimidate the prosecution witness.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court and he shall appear on each and every date fixed by the trial Court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

Any other condition(s) which the trial court/court concerned may deem fit and proper, in the circumstances of the case, may also be imposed.

7.The application is allowed accordingly, also on the ground of parity.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merit of the trial.

(Rajeev Bharti,J.)

March 23, 2026

kkb/